

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2199 of 2020

---

1. Manoj Kumar Sinha @ Manoj Prasad Sinha

2. Rubi Devi ... .. Petitioners

Versus

The State of Jharkhand ... .. Opposite Party

---

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

---

For the Petitioners : M/s. Anil Kumar Singh & Aditya Raman,  
Advocate

For the Opposite Party : Mrs. Srabani Sanyal, A.P.P.

---

3/25.06.2020 Heard the parties.

Petitioners are apprehending their arrest in connection with Hunterganj P.S. Case No. 10 of 2020.

It appears that son of the informant had committed suicide due to the assault committed by the petitioners on him as well as on his mother (informant). It appears that there was a quarrel and assault and the same would not be enough to constitute an abetment. It was not such an act which would destabilise the mental peace of mind of the deceased to think and act rationally. In such circumstances, therefore, the petitioners cannot be held responsible for abetting the suicide committed by the son of the informant.

Accordingly, the petitioners above named are directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each, to the satisfaction of learned C.J.M., Chatra in connection with Hunterganj P.S. Case No. 10 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This applications stands allowed.

(Rongon Mukhopadhyay, J)